

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA(CAA) SR No.3859/230/HDB/2017
NAME OF THE COMPANY	People Combine Knowledge Solutions Limited (Transferor company No.3)
NAME OF THE TRANSFEROR	People Combine Educational Initiative Limited (Transferor company No.3)
NAME OF THE TRANSFEREE	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
K. Phani Kumar	Advocate	K.PHANI.KUMAR@SNALC.CO	K. Phani Kumar
		9441507570	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. Bhupesh for J.V. Prasad (Sr. Standing Counsel for IT)	Advocate	9966622805	G. Bhupesh

Heard Mr.K.Phani Kumar, learned counsel for the Petitioner and Mr.G.Bhupesh, learned counsel for the Respondent.

Mr.K.Phani Kumar, learned counsel for the Petitioner requested to post the matter after two weeks to comply the objections raised by the Registry. Mr.Bhupesh, learned counsel for the Respondent submits that Income Tax Department wanted to submit their view in this matter and thus requested copies. The learned counsel for the petitioner is directed to furnish copies to the Income Tax Department. Post the case on 16.01.2018.

Member (Technical)

Member (Judicial)